

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/94(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> APRIL 2024**

IN THE MATTER OF	INDIAN BANK VS SRI ANIRUDH KANOI
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Siddhartha Chatterjee, Adv.	] For the Financial Creditor/CFM ARC
Mr. A. Lal Ghosh, Adv.	]
Mr. Subhankar Nag, Adv.	] For the Motijug Agencies Ltd./Corporate Debtor
Mr. Avishek Guha, Adv.	]
Ms. Arunika Dutta, Adv.	]
Mr. K. De Sarkar, Adv.	]
Ms. Pooja Agrawal, Adv.	] For the Resolution Professional
Mr. Rajesh Kr Agrawal, Adv.	]

**ORDER**

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel appearing on behalf of the Corporate Debtor present. Ld. Counsel appearing on behalf of the Resolution Professional present.
2. In view of the fact that corrections have been directed to be carried out, have not been carried out till date, let necessary corrections be made and corrected copies be served to the respondents.
3. The Court Officer is directed to cooperate with the parties, so that the necessary corrections are carried out in the cause title of the hard copies and e-filing of the same is done.
4. List the matter for further consideration on **15.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**